Programme (AIBP), has been included in the pipeline for ADB assistance for the year 2006.

Narcotics Drugs and Psychotropic Substances Act, 1985

1402. SHRI MANOJ BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering a proposal to amend the Narcotic Drugs and Psychtropic Substances Act, 1985

(b) if so, the details thereof,

(c) whether the Drug Control Offices of Government are likely to be given greater powers under the proposed amendments; and

(d) if so, the details thereof and by when the amending legislation is likely to be brought forward?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) There is no specific proposal of the Government to amend the Narcotic Drugs and Psychotropic Substances Act, 1985 at present.

(b) to (d) In view of (a) above, (b), (c) and (d) do not arise.

Evasion of tax by private hospitals and nursing homes

1403. SHRI SANJAY RAJARAM RAUT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a large number of private hospitals and nursing homes in the country do not exist on the records of the Income-tax department; and

(b) if so, Government's reaction thereto and what steps are taken or are proposed to be taken in this regard by improving I-T administration?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Enquires carried out by the Income Tax Department indicate that most of the Private Hospitals and Nursing homes having taxable income exist on the records of the Income-tax department.

(b) Efforts are made on a regular basis to identify non-filers of income tax returns and take necessary action for getting the returns filed and taxes paid.

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